

**Central Administrative Tribunal
Principal Bench, New Delhi**

**O.A No. 1299/2016
MA-499/2017
MA-3261/2016**

This the 15th day of February, 2017

Hon'ble Shri Shekhar Agarwal, Member (A)
Hon'ble Shri Raj Vir Sharma, Member (J)

Ms. Lalima d/o Sh. Naresh Jha,
Age 32 years, (Post Librarian)
R/o B-18, Lovely Apartment, Mayur Vihar,
Phase I, Extension, Delhi-110091.

... Applicant

(through Sh. Ajesh Luthra)

Versus

1. The Govt. of NCT of Delhi
Through the Chief Secretary
Delhi Secretariat, Players Building, New Delhi.
2. The Secretary,
Delhi Subordinate Service Selection Board,
Govt. of NCT of Delhi,
FC-18, Institutional Area, Karkardoma,
Delhi-110092.
3. The Secretary,
Directorate of Education, Old Sectt.
Govt. of NCT of Delhi
Delhi -110054.

ORDER (ORAL)

Hon'ble Mr. Shekhar Agarwal, Member (A)

This OA has been filed seeking the following reliefs:

"a) to direct the respondents No 3 to place the name of the Applicant in the list of provisionally selected candidate alongwith names of other 200 candidates already selected and recommended her name for appointment as the applicant is at Sl. No 86 of the merit list (UR Candidates) and the Applicant has all the qualifications as per Recruitment Rules.

b) direction to the respondents to pay cost of litigation to the Applicants as the Applicants have been dragged to the Tribunal by the respondents.

c) any other order as this Tribunal may deem fit under the present facts and circumstances of the case.

2. Learned counsel for the applicant has submitted that this case is similar to OA No. 1131/2016 decided by this Tribunal along with other connected OAs on 23.12.2016 titled **Ms. Baby Vs. GNCTD & Ors.** The operative part of the order reads as follows:

“20. In the circumstances and for parity of reasons, the impugned orders are set aside, and the OAs are accordingly allowed in terms of the directions issued in OA No. 2638/2011 and batch dated 09.01.2012, and the respondents shall consider the cases of the applicants for appointments as Librarians, if they are otherwise eligible. This exercise shall be completed within 90 days from the date of receipt of a copy of this order. No costs.”

3. Learned counsel submitted that the applicant would be satisfied in case directions were issued to the respondents to consider the case of the applicant in the light of the aforesaid judgment and to extend the same benefits to her.

4. Accordingly, we dispose of this OA at the admission stage itself without issuing notices to the respondents and without going into the merits of the case with a direction to them to consider the case of the applicant herein in the light of the aforesaid judgment of this Tribunal and in case she is found to be similarly placed then she may be extended the same benefits as were granted to the applicants of the above mentioned OAs. In any case decision may be taken by the respondents within a period of sixty days from the date of receipt of a certified copy of this order and communicated to the applicant by means of a reasoned and speaking order. No costs.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)